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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR

O.A. No. 84/2002

Date of order: 31-05-2002

- 1. Smt. Kusum Parihar W/o Sh. Pratap Singh, aged 32 years, at present working as Research Assistant II, Arid Forest Research Institute, Jodhpur, Resident of Pipli Chowk, Nagorio ka Bass, Jodhpur.
- 2. L.S. Rathore S/o Sh. Mohan Singh Rathore, aged 32 years, at present working as Lower Division Clerk, Arid Forest Research Institute, Jodhpur. Resident of 619, New B.J.S. Colony, Jodhpur.
- 3. Jethu Singh S/o Sh. Arjun Singh Mangalia, aged 33 years, at present working as L.D.C., Arid forest Research Institute, Jodhpur, Resident of Bagar Chowk, Pipli ki Gali, Jodhpur.

... APPLICANTS

versus

- Union of India through Ministry of Environment & Forest, CGO Complex, Lodi Road, New Delhi.
- Director, Arid Forest Research Institute, Jodhpur.
- 3. Coordinator (F) /Estate Officer, Arid Forest Research Institute, Jodhpur

... RES PONDE NTS

Shri Sumeet Mehta, counsel for the applicant. Shri N.M. Lodha, counsel for the respondents.

CORAM:

HON'BLE MR. JUSTICE O.P. GARG, VICE CHAIRMAN HON'BLE MR. H.O. GUPTA, ADM. MEMBER.

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(Per Hon'ble Mr. H.O. Gupta, Administrative Member)

The applicants in O.A. No. 84/2002 are aggrieved of the the order dated 22.5.2000 (Amnexure A/1) whereby respondents have stopped their House Rent Allowance (H.R.A.) from various dates of May 2000. In relief, they have prayed for quashing the said order with consequential benefits on various grounds stated in the application.

- 2. The respondents have replied this application and have submitted that vide communication dated 11 December, 2000 (Annexure R/1), the order dated 22 May 2000 has already been withdrawn. Further, the relief as prayed for by the applicants have been given and therefore this application has become infructuous.
- 3. Heard the learned counsel for the parties and perused the records. We find from the order dated 11 December, 2000 (Annexure R/1) that it has been ordered to pay the House Rent Allowance to all those employees who have allotted quarters at plot no. 729 and have not occupied the same due to shortage of water or any other reasons. It is further mentioned in the said order that the H.R.A. shall be paid to all such employees from the day, it was stopped.
- 4. In view of the letter dated 11 December, 2000, this application has become infructuous and is, therefore, dismissed without any order as to costs.

(H.O. GUPTA) Adm. Member (JUSTICE O.P. GARG) Vice Chairman

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Section officer (Report),

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